

[Dr. Kirodilal Meena]

shifted to Kota. The biggest cement plant of Asia is lying closed for the past 2 years and as a result thereof the economy of the district has been badly shaken. The problem of unemployment has also become more acute, but the Government had not declared this district as an industrially backward district.' This district inspite of being an SC/ST dominated area and having sufficient supply of human resources, water resource and mineral wealth is a very backward area. Therefore, the Government should declare Sawai Madhopur district in Rajasthan as an industrially backward district' so that small entrepreneurs may get some incentives and new industries may be set up there.

[English]

(vii) Need for Government to clarify its stand on super issue raised by the U.S. Government

SHRI CHITTA BASU (Barasat): The reported series of hectic meetings and exchanges of views between India and U.S.A. on trade and investment held recently failed to achieve any positive result.

Mrs. Carla Hills, the U.S. trade representative, while explaining the U.S. perception over the matter, is reported to have stated that they (U. S.) did not get anything out of the week-long meetings. She reportedly told our representatives that India was isolated in its stand on the issue of opening of markets and foreign investment. She further alleged that India was being obstructionist in GATT. Finally, she told that the would recommend further action on the "Special 301" issue to the Congress as the end of this matter.

Mr. Robert Mozbacher, the U. S. Commerce Secretary, is also reported to have told the J.B.C., "You give us better intellectual property protection and equity participation, we will give you computers." He also refused to answer whether India would get second super computer.

In this context, it has become clear that U.S.A. wants to resort to 'linkages' which has of late become the hallmark of U.S. policy on bilateral relations.

In this situation, an air of confusion appears to have been created over the trades issue with U.S.A.

The House is entitled to know the Government's mind as to how it proposes to meet the situation.

I request the Government to make a statement in this regard.

MR. DEPUTY SPEAKER: The House stands adjourned for lunch to meet 2.10 P. M.

13.11 hrs.

The Lok Sabha then adjourned for Lunch till ten minutes past Fourteen of the Clock

14.16 hrs.

The Lok Sabha re-assembled after Lunch at sixteen minutes past Fourteen of the Clock

(SHRI JASWANT SINGH *in the Chair*)

[English]

SHRI P.R. KUMARAMANGALAM (Salem): Item No.5 in our List of Business was never brought to the notice of the Business Advisory Committee last week for this week's business. It has suddenly been put in the Revised List of Business which is unusual. We understand that time has also been allotted unusually without bringing it to the notice of the BAC. Therefore, many of the parties are not really ready on the matter. We have not been able to inform the Members appropriately in advance. It has also come in the revised list today. Could I make a request in that since it is highly improper the manner in which it has been put in the Revised List itself, maybe we may do it tomorrow? We are having a BAC meeting at 3 o'clock. It could